

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 412
IB/319/ND/2023

IN THE MATTER OF:

Kartik Media	...	Applicant
Versus		
Devika Universal Lands Private Limited	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rachit Mittal, Adv.
For the Respondent : Mr. Akhil Shankhwar, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Rachit Mittal, Learned Counsel for the applicant and Mr. Akhil Shankhwar, Learned Counsel for the respondent are present through video-conferencing. Let the matter be posted to 31.07.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)